

C O N T E N T S

(Fourteenth Series, Vol. XIX, Seventh Session, 2006/ 1928 (Saka)

No. 28, Friday, May 12, 2006/Vaisakha 22, 1928 (Saka)

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OFFICERS OF LOK SABHA

THE SPEAKER

Shri Somnath Chatterjee

THE DEPUTY-SPEAKER

Shri Charnjit Singh Atwal

PANEL OF CHAIRMEN

Shri Giridhar Gamang
Dr. Satyanarayan Jatiya
Shrimati Sumitra Mahajan
Dr. Laxminarayan Pandey
Shri Balasaheb Vikhe Patil
Shri Varkala Radhakrishnan
Shri Arjun Sethi
Shri Mohan Singh
Shrimati Krishna Tirath
Shri Devendra Prasad Yadav

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, May 12, 2006 /Vaisakha 22, 1928 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

The delivery of 43 Aircraft to India Airlines Limited are scheduled between November 2006 and March 2010. These aircraft will be deployed for operation of services on the total network of Indian Airlines."

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): Sir, with your permission, on behalf of my senior colleague, Shri Priyaranjan Dasmunsi, I rise to announce that the Government Business during the week commencing Monday, the 15th of May, 2006 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the following Bills:-
 - (a) The Drugs (Control) Repeal Bill, 2006;
 - (b) The Parliament (Prevention of Disqualification) Amendment Bill, 2006;
 - (c) The Banking Regulation (Amendment) Bill, 2005;
 - (d) The Reserve Bank of India (Amendment) Bill, 2005;
 - (e) The Constitution (One Hundred and Fifth Amendment) Bill, 2006;
 - (f) The Taxation Laws (Amendment) Bill, 2005;
 - (g) The Union Duties of Excise (Electricity) Distribution Repeal Bill, 2006;
 - (h) The Food Safety and Standards Bill, 2005; and
 - (i) The Small and Medium Enterprises Development Bill, 2005.
3. Consideration and Passing of the following Bills, after they have been passed by Rajya Sabha:-
 - (a) The Code of Criminal Procedure (Amendment) Bill, 2006;
 - (b) The Assam Rifles Bill, 2006;

- (c) The Spirituous Preparations (Inter-State Trade and Commerce Control (Repeal) Bill, 2005;
- (d) The Wildlife (Protection) Amendment Bill, 2005; and
- (e) The National Institute of Fashion Technology Bill, 2005.

श्री शैलेन्द्र कुमार (चायल) : महोदय, आगामी सप्ताह की कार्य-सूची में निम्न विषयों को जोड़ा जाये:

1. देश भर की विभिन्न अदालतों में तीन करोड़ मुकदमे लम्बित हैं और विभिन्न अदालतों में जजों के तीन हजार पद रिक्त हैं। अतः नियुक्तियां करके लम्बित मुकदमों का निस्तारण किया जाये।
2. देश में उच्च न्यायालय से लेकर निचली अदालतों में महिलाओं की तथा अनुसूचित जाति/ जनजाति की समस्याओं के लिए अलग से कोर्ट गठित की जाएं तथा मुकदमों का निस्तारण समयबद्ध तरीके से किया जाये।

श्री वी.के. ठुम्मर (अमरेली) : महोदय, लोक सभा की अगले सप्ताह की कार्यवाही में निम्नलिखित दो एजेण्डा आइटम्स शामिल करने का कष्ट करें :

1. मेरे संसदीय क्षेत्र अमरेली से चलने वाली रेल सेवाओं में एक ए.सी. कोच, एक स्लीपर कोच एवं एक जनरल कोच लगाया जाये एवं धोला रेलवे स्टेशन से इन डिब्बों को बांद्रा जाने वाली भावनगर-बांद्रा रेल सेवा में जोड़े जाने का कार्य किया जाये।

2. गुजरात में सहकारी बैंकों के माध्यम से किसानों को क्रेडिट कार्ड की सुविधा मिल रही है, उस कार्य में तेजी और बैंक ऋण में सात प्रतिशत लगाये जाने का कार्य अगले सत्र में लिया जाये।

श्री रामदास आठवले (पंढरपुर) : महोदय, कृपया आगामी सप्ताह की कार्य-सूची में निम्नांकित विषयों को सम्मिलित किया जाए :

1. महाराष्ट्र राज्य के पंढरपुर संसदीय क्षेत्र, जिला शोलापुर में विगत वर्षों के दौरान सूखा पड़ने के कारण अनार की फसल पर कुप्रभाव पड़ने से अनार की फसल के किसानों को बैंकों से लिए गए ऋण को अदा न किए जाने के परिणामस्वरूप उनको केन्द्रीय अनुदान देकर बैंक ऋण से मुक्ति दिलाये जाने से सम्बन्धित विषय।
2. केन्द्र सरकार द्वारा 2050वीं बुद्ध जयन्ती को 13 मई, 2006-2007 में देश भर में पूरे धूमधाम के साथ मनाये जाने से सम्बन्धित विषय।

श्री हंसराज जी. अहीर (चन्द्रपुर) : महोदय, अनुरोध है कि आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषयों को विचार हेतु सम्मिलित किया जाए :

1. महाराष्ट्र राज्य की गोसीखुर्द सिंचाई परियोजना का शिलान्यास स्वर्गीय राजीव गांधी जी द्वारा 1984 में किया गया, तब इसकी लागत 325 करोड़ रुपये थी। यह परियोजना आज 3500 करोड़ रुपये की हो गई है। राज्य सरकार के सीमित संसाधनों के कारण इसका निकट भविष्य में सम्पूर्ण

होना कठिन है, इससे सम्बन्धित पुनर्वास मुआवजे तथा प्रत्यक्ष निर्माण के बढ़ते खर्च को देखते हुए केन्द्र सरकार द्वारा एकमुश्त आर्थिक सहायता देकर इसका शीघ्र निर्माण करना चाहिए।

2. मेरे निर्वाचन क्षेत्र में वर्षों तक आदिवासी राजाओं का राज रहा है। इसके ऐतिहासिक तथा प्रागैतिहासिक काल की समृद्ध विरासत चन्द्रपुर, गढ़चिरौली जिले में बिखरी पड़ी है। इन विरासतों का अभ्यास तथा पर्यटकों को इसे देखने के लिए एक संग्रहालय बनाने की आवश्यकता है।

श्री पुन्नूलाल मोहले (बिलासपुर) : अध्यक्ष महोदय, निम्नलिखित विषयों को अगल सप्ताह की कार्यसूची में जोड़ा जाए :-

1. पूरे देश के आंगनबाड़ी में कार्य करने वाली महिला सहायिका एवं कार्यकर्ताओं का मानदेय रूपए रूपए 5,000/- एवं रूपए 10,000/- तक बढ़ाया जाए तथा वह जिस राज्य में कार्यरत हैं वहां के कर्मचारी घोषित किया जाए। उनको योग्यतानुसार सुपरवाइजर एवं अन्य पदों पर नियुक्ति की जाए।

2. छत्तीसगढ़ राज्य के बिलासपुर रेलवे जोन में गेंगमैन एवं पोर्टर के 3200 पद भर्ती में इन्टरव्यू में बुलाए गए उम्मीदवारों को राज्य से बाहर जबलपुर, नागपुर एवं भोपाल में इन्टरव्यू लिए जा रहे हैं। उन्हें आने-जाने का रेलवे किराया नहीं दिया जा रहा। उन्हें किराया दिया जाए एवं छत्तीसगढ़ राज्य के अंदर ही इन्टरव्यू लिया जाए, जिससे गरीब वर्ग एवं एस.सी., एस.टी. वर्ग के लोग परीक्षा दे सकें।

श्री गिरधारी लाल भार्गव (जयपुर) : महोदय, आगामी सप्ताह की संसदीय कार्यसूची में निम्न विषयों को सम्मिलित किया जाए :-

1. राजस्थान अर्बन कोपरेटिव बैंक जिसमें हजारों व्यक्तियों की रकम जमा है, न तो वे उस रकम में अतिरिक्त रकम जमा कर सकते हैं और न ही उसमें से निकाल सकते हैं। इस समस्या को हल करके राजस्थान कोपरेटिव बैंक में जमाकर्ताओं की रकम वापस कराए जाने के बारे में निर्णय लिया जाए, क्योंकि कई लोगों ने इस वजह से आत्महत्याएँ कर ली हैं।
2. राजस्थान में जलाशयों की कमी के कारण विदेशी पक्षियों ने प्रदेश से मुंह मोड़ लिया है। राजस्थान के जलाशयों की मरम्मत करने के लिए केंद्र सरकार राजस्थान को अधिक आर्थिक पैकेज दे।

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): The following subjects may be included in the next week's agenda:

1. In the conduct of Kerala Assembly elections, electoral reforms in the process of conducting elections by the Election Commission have become a matter of public importance. So many discriminatory things have taken place. So, this matter may be discussed.

MR. SPEAKER: Prof. Rasa Singh Rawat.

SHRI VARKALA RADHAKRISHNAN : There is one more, Sir.

MR. SPEAKER: I thought, you have given up that.

SHRI VARKALA RADHAKRISHNAN : I am sorry, Sir. Another subject to be included is:

2. The deep crisis in the agricultural sector due to high price rise in the essential commodities and debt traps faced by the farmers in the country is a matter of grave concern.

प्रो. रासा सिंह रावत (अजमेर) : महोदय, कृपया आगामी सप्ताह की कार्यसूची में निम्न विषयों को सम्मिलित कर कृतार्थ करें :-

1. राजस्थान की मरूगंगा तथा जीवन रेखा इन्दिरा गांधी नहर को राष्ट्रीय योजना मानकर इसके पूर्ण विकास एवं सुदृढ़ बनाने हेतु अधिक धनराशि उपलब्ध कराये जाने की आवश्यकता।
2. राजस्थान में घोर अकाल की विषम परिस्थितियों में अकाल राहत कार्यों में संलग्न लाखों श्रमिकों को मजदूरी के बदले गेहूं समय पर उपलब्ध कराने हेतु केंद्रीय सरकार द्वारा तुरन्त राजस्थान को गेहूं का कोटा जारी कराए जाने की आवश्यकता।

डॉ. सत्यनारायण जटिया (उज्जैन) : महोदय, कृपया आगामी सप्ताह की कार्यसूची में निम्नलिखित दो विषयों को सम्मिलित करें :-

1. ग्रामीण तथा नगरीय क्षेत्रों में शुद्ध पेयजल प्रदाय वर्ष भर सुनिश्चित करने के लिए पेयजल उपलब्ध कराने के लिए जल संग्रहण के उपाय किए जाएं तथा राज्यों को इसके लिए केन्द्र सरकार आवश्यक अनुदान स्वीकृत करे।

2. पश्चिम तथा पश्चिम मध्य रेलवे के क्रमशः उन्हेल तथा महिदपुर रोड रेलवे स्टेशनों के प्लेटफार्म्स उन्नयन तथा उक्त दोनों क्षेत्रीय रेलवे के स्टेशनों पर प्रकाश, पेयजल प्रदाय तथा यात्री प्रतीक्षालय शेड्स निर्माण किए जाएं।

12.15 hrs.

**ELECTION TO COMMITTEE
Coffee Board**

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE,
MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH):

On behalf of Shri Kamal Nath, I beg to move:

"That in pursuance of section 4(2)(b) of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of section 4(2)(b) of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

MR. SPEAKER: Item No. 13 A of the Revised List of Business.

. (*Interruptions*)

MR. SPEAKER: We have agreed to it. Let the Bill be introduced. We shall see it. The time has not come.